

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

IB-936/PB/2018

CA/2507/2019, IA/1892/2020, IA/4927/2022, IA/4778/2022, IA/5664/2023

IN THE MATTER OF:

Sanjeev Memorial Foundation

.....Applicant

Vs.

Kamrup Housing Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 09.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. U. N. Singh, Adv. in IA/4927/2022
Mr. GP Madaan, Mr. Aishwarya Adlakha, Advs. in
IA/5664/2023

For the Respondent :

For the SRA : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

For the RP : Mr. Shyam Arora, RP with Ms. Khushboo Kumari, Adv.

ORDER

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have moved and application which is not listed today and therefore sought adjournment. In view of this, list the matter on **12.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)